

Mr. P. V. Narasimha rao... He is not here. Mr. Asoke Krishna Dutt. He is also not here.

Now, we take up call-attention.

12.02 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED FAILURE OF FOOD CORPORATION OF INDIA TO PROCURE RAGI, PADDY, JAWAR AND COTTON IN VARIOUS PARTS OF THE COUNTRY

श्री सम्बन्ध सिंह (कैराला) : उपाध्यक्ष महोदय, मैं अखिलभारतीय लोक-महासभ के निम्नलिखित विषय की ओर माननीय कृषि और निर्यात मंत्री जी का ध्यान दिलाना चाहता हूँ और उन में अनुरोध करता हूँ कि वे इस सम्बन्ध में अपना वक्तव्य दें —

"देश के विभिन्न भागों में विपणन कर कर्नाटक में रागी, धान ज्वार और कपास की खरीद करने में भारतीय बाजार नियम की कठिनाई, जिसके परिणामस्वरूप किसान इन उत्पादों को खले बाजार में मजबूरन बहुत सस्ते दामों पर बेच रहे हैं तथा किसानों को लाभप्रद मूल्य दिलाने के लिए सरकार द्वारा की गई कार्यवाही।"

(Interruptions)

Re. QUESTIONS OF PRIVILEGE

MR. DEPUTY-SPEAKER: Please take your seats. Please do not record.

(Interruptions)**

MR. DEPUTY-SPEAKER: You have given notice to the Speaker. You find out from the Speaker. I am not aware of any notices. (Interruptions) Please take your seats. Mr. Barnala, you have to answer the call-attention. (Interruptions) Please take your seats.

SHRI VASANT SATHE (Akola): I have given notice of a motion of breach of privilege against the Prime Minister.... (Interruptions)

MR. DEPUTY-SPEAKER: Mr. Sathe, you have given notice, may be of some motion. It is with the Speaker. Unless he decides on it.... (Interruptions) I have no information.

AN HON. MEMBER: You give your ruling.

MR. DEPUTY-SPEAKER: How can I give a ruling on something which is with the Speaker? (Interruptions) If you want to be unreasonable, you can.... (Interruptions). Please take your seat. What is all this? Mr. Sathe, you have given notice. It is pending with the Speaker.... (Interruptions) Then, what for are you? If he has already conveyed then what is the point?

SHRI VASANT SATHE: On that itself, I want to say. How can I say it to you?

MR. DEPUTY-SPEAKER: You have given a motion. The Speaker has seen the motion and he has conveyed to you something. I am not aware of what he has conveyed to you. Now you just rise up when I am here and say that I must give a ruling. I cannot give a ruling. You must conform to some procedure in the House....

(Interruptions)**

MR. DEPUTY-SPEAKER: What is all this? Everything will go off the record.

(Interruptions)**

MR. DEPUTY-SPEAKER: If ten members stand and speak, nothing will go on record.

(Interruptions)**

SHRI VAYALAR RAVI (Chirayinkil): The other day, hon. Speaker said he will give a ruling today. This is a very serious matter. He said that he has called for a report and that he would give a ruling today, either